

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 1232/2016
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE COMPANY: Deepak Bansal Vs. Opimum Contracts Pvt. Ltd.

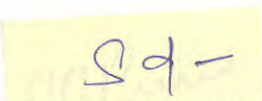
SECTION OF THE COMPANIES ACT: 439,443,43(e)&434

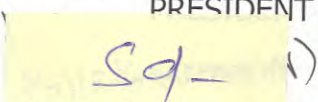
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	R.K.SINGLA	ADVOCATE	PETITIONER	

ORDER

Learned counsel for the petitioner states that the matter has been settled amicably and he has instructions not to press the same.

Dismissed as not pressed.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)